

ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).12098/2023

(Arising out of impugned final judgment and order dated 19-09-2023 in CRLP No.9024/2023 passed by the High Court For The State Of Telangana At Hyderabad)

VATTI JANAIHAH

Petitioner(s)

VERSUS

THE STATE OF TELANGANA

Respondent(s)

IA No. 193608/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 194103/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 12140/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 194576/2023

IA No. 194576/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12726/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203628/2023

IA No. 203628/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12739-12742/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203622/2023

IA No. 203622/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12716-12717/2023 (II)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203530/2023

IA No. 203530/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(CrI) No. 12733-12737/2023 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 203655/2023

IA No. 203655/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vinay P Tripathi, Adv.  
Mr. B. Shravanth Shanker, AOR  
Mr. Perna Robin, Adv.  
Mr. Shivam Kunal, Adv.  
Mr. B. Yeshwanth Raj, Adv.

For Respondent(s) Mr. Rajiv Kumar Choudhry , AOR  
  
Ms. Devina Sehgal, AOR  
Mr. S.uday Bhanu, Adv.  
  
Mr. Nikhil Goel, Sr. Adv.  
Mr. Ashutosh Ghade, AOR  
Ms. Siddhi Gupta, Adv.  
Mr. Adithya Koshy Roy, Adv.  
Ms. Naveen Goel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Ms. Devina Sehgal, learned counsel appearing for the State of Telangana submits that an affidavit of compliance has been filed pursuant to this Court's order dated 4.10.2024. The State's Counsel refers to the averments in Paragraph 10,11,12,13, and 14 of the said affidavit and also reads the Circular Memorandum dated 09.10.2024 and the Memorandum dated 17.10.2024, issued by the DGP, Telangana.
2. The above would indicate that steps have been taken for coordinating the instruction on the criminal cases with the concerned Advocates in the Supreme Court. Appropriate formats for instruction are also generated for efficient communication of instruction.
3. The above *prima facie* would appear to be substantial compliance of this Court's order. But this will require

evaluation after some months.

4. In the meantime, having considered the submission made by the learned counsel for the petitioner and the learned State's Counsel, the interim order 22.09.2023 in favour of the petitioner (Vatti Janaiah) is made absolute for the present.

5. The main matter along with connected matters be listed after three months to evaluate the impact of the recent Circulars issued by the DGP, Telangana.

(DEEPAK JOSHI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR